300	Proved coal from proved reserves	:	38,114 Mtoe
•	Proved Lignite	:	1,220 Mtoe
•	Oil (balance recoverable reserves)	:	786 Mtoe
•	Gas (balance recoverable reserves)	:	1,101 Mtoe
101	Coal Bed Methane	:	765 Mtoe
	Uranium - metal	:	61,000 t
	Thoruim - metal	:	2,25,000 t
	Mtoe = Million tonne of oils equivalent		t = Tonne

As per re-assessment studies of hydro-electric potential of the country, completed by Central Electricity Authority in 1987, the hydro power potential identified in terms of installed capacity is 148701 MW, out of which, 145320 MW is from the schemes having installed capacity above 25 MW.

As on 30.11.2009 the exploited potentials of hydro, thermal and nuclear power in the country are given below:

Type of Station	Installed Capacity (MW)
Hydro (Above 25 MW)	36885.4
(Including pumped storage schemes)	
Thermal	99628.48
Nuclear	4120.00

- (c) Main reasons for slow pace of hydro power development in the country are as under:
- i) Difficult/ in-accessible potential sites.
- ii) Land acquisition related problems.
- iii) Resettlement & Rehabilitation problems.
- iv) Longer gestation period.
- v) Geological surprises.
- vi) Inter-State aspects.
- vii) Apportionment of project cost among various beneficiaries.
- (d) Out of capacity addition target of 78,700 MW for the power generation in the 11th Plan, target of capacity addition in the hydro sector is about 15,627 MW.

## Payment of kickbacks in award of power contract

2737. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of POWER be pleased to state:

- (a) whether CBI has recently unearthed evidence of alleged kickbacks of more than Rs.100 crore by a Russian company, M/s, Technoprom-export (TPE) to Indian agent to win power project contract;
  - (b) if so, the details thereof;
- (c) whether in awarding power projects' contracts, there is no transparency and the middlemen are receiving and paying kickbacks; and
- (d) if so, the details thereof and further steps taken by Government to investigate into all the power projects' contracts allocated in the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) According to the information furnished by CBI in June, 2009 a criminal case RC DAI-2006-A-0006 dated 06.03.2006 was registered u/s 120-B IPC r/w Sec.7, 8, 13(2) r/w 13(1) (d) of PC Act, 1988 against unknown officials of National Thermal Power Corporation Ltd. (NTPC) of India, M/s. FGUP 'VO' Technopromexport (TPE), Moscow, Russia and unknown others. It is alleged in the FIR that during the period 2002-05, certain unknown officials of NTPC at Delhi/Noida (U.P.) entered into a criminal conspiracy with unknown officials of TPE and others, and in pursuance of the conspiracy the said public servants of NTPC, by abusing their official position, obtained illegal gratifications in the matter of award of contracts for the Super Thermal Power Project (STPP) at Barh, Distt. Patna, Bihar to TPE. Investigation of the case has revealed that in violation of the conditions of contracts with NTPC, TPE has paid illegal commission of US\$20,746,362.13 (5.305%) of \$391,121,452, the amount of contract No.CS-9558-102-2SC-COA-4520), Rs.3,33,06,123.61 (equivalent to US\$762686.83 i.e. 0.195% of \$391,121,452, the amount of contract No.CS-9558-102-2SC-COA-4520) and US\$825,481.77 (equivalent to Rs.36,445,020, i.e. 5.305% of Rs.686,993,784 the amount of contract no.CS-9558-102-2-SC-COA-4521) to one M/s. Ravina & Associates Pvt. Ltd. CBI has also informed in November, 2009 that the case is under investigation and that Letters Rogatory have been issued for collecting evidence from various countries which are being pursued regularly for early execution.

- (c) PSUs/organizations of Ministry of Power have informed that they are following a transparent process in the award of contracts for various projects. No case of middlemen receiving or paying kickbacks has been reported by them.
  - (d) Does not arise.

## Allocation of power to Karnataka

2738. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that State Government of Karnataka has requested the Centre to increase its 16.01 per cent share of power allocation from the existing central power generating stations and also from the new central power generating stations in pipeline at par with its neighbouring States; and